

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Appeal No. 693/252/ND/2018

In the matter of:

Income Tax Officer M/s. Rathroi Maa Trading Pvt. Ltd. **Appellant**
Vs.
ROC & another **....Respondent**

Under Section: 252.

Order delivered on 27.07.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Appellant
For the Respondent

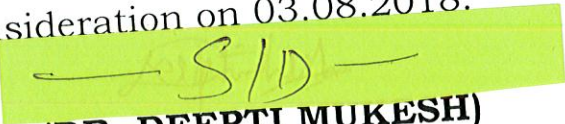
For the IT

:
: Mr. Shobit Srivastava, Advocate
(Respondents No. 2, 3 & 4)
: Ms. Easha Kadian, Advocate for
Ms. Lakshmi Gurung, St. Counsel

ORDER

Learned counsel for the respondents No. 2,3 & 4 appears and undertakes to file Vakalatnama within two days and reply within three weeks. ROC also to file reply within three weeks. All the copies should be served in advance to the other side. One week for rejoinder thereafter. For further consideration on 03.08.2018.

Mukesh


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**